



**The Telangana (Transfer of Pending Cases of State of Telangana from the A.P. Administrative Tribunal to High Court of Judicature at Hyderabad) Act, 2016**

Act 14 of 2017

**Keyword(s):**

Cases, High Court, Tribunal

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Registered No. HSE/49

[Price : 0-90 Paise.



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 14] HYDERABAD, FRIDAY, JANUARY 27, 2017.

---

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 24th January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

**ACT No. 14 OF 2017.**

**AN ACT TO PROVIDE FOR THE TRANSFER OF  
PENDING CASES, BEFORE THE ANDHRA  
PRADESH ADMINISTRATIVE TRIBUNAL TO THE  
HIGH COURT OF JUDICATURE AT HYDERABAD  
PERTAINING TO THE STATE OF TELANGANA  
CONSEQUENT UPON THE NOTIFICATION NO.  
G.S.R. 888 (E), DATED: 15TH SEPTEMBER 2016,  
ISSUED BY THE GOVERNMENT OF INIDA.**

Be it enacted by the Legislature of the State of  
Telangana in the Sixty-seventh Year of the Republic of India  
as follows:—

[1]

A 301 rsn

Short title  
and commen-  
cement.

1. (1) This Act may be called the Telangana (Transfer of pending Cases of State of Telangana from the A.P. Administrative Tribunal to High Court of Judicature at Hyderabad) Act, 2016.

(2) It shall be deemed to have been come into force with effect from 29th September, 2016.

Definitions.

2. In this Act, unless the context otherwise requires:-

(a) "CASE (S)" means and includes a Suit / Original Application / Review / contempt or other proceedings by whatever name called, in respect of the State of Telangana decided or pending in the Tribunal as on the date of this Act.

Central Act  
6 of 2014.

(b) "HIGH COURT" means, the High court of Judicature at Hyderabad as specified in part IV of the Andhra Pradesh Reorganization Act, 2014.

(c) "STATE OF TELANGANA" means the State of Telangana with the Territories as specified in section 3 of the Andhra Pradesh Reorganization Act, 2014.

Central Act  
13 of 1985.

(d) "TRIBUNAL" means the Andhra Pradesh Administrative Tribunal established under sub-section(2) of section 4 of the Administrative Tribunals, Act, 1985.

Transfer of  
pending  
and  
disposed of  
cases.

3. All the pending cases, before the Tribunal, pertaining to State of Telangana, as on the date of this Act shall stand transferred to the High Court including the records of pending and disposed cases.

Intimation  
of transfer  
of cases to  
the parties.

4. As soon as after the transfer of pending cases under section 3, the High Court shall intimate the parties and their counsel accordingly.

Repeal of  
Ordinance  
No. 5 of  
2016.

5. The Telangana (Transfer of pending cases of State of Telangana from the Andhra Pradesh Administrative Tribunal to High Court of Judicature at Hyderabad) Ordinance, 2016 is hereby repealed.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.